

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION

RAJYA SABHA
UNSTARRED QUESTION NO-2934
ANSWERED ON-26.03.2025

Constitution of governing bodies in NITs

2934 # Dr. Bhim Singh:

Will the Minister of **Education** be pleased to state:

- (a) whether Governing bodies have been constituted in the National Institute of Technology (NITs) across the country, if so, the details thereof, if not, the reasons therefor;
- (b) status of Governing body of NIT, Patna; and
- (c) the NIT-wise details of Directors appointed on a permanent and in-charge basis and the efforts made to ensure the appointment to permanent Directors in all NITs?

A N S W E R

MINISTER OF STATE IN THE MINISTRY OF EDUCATION

(DR. SUKANTA MAJUMDAR)

(a) & (b): Thirty-one National Institutes of Technology (NITs) are functioning in the country as 'Institutions of National Importance' governed by the National Institutes of Technology, Science Education and Research (NITSER) Act, 2007, which came into effect on 15.08.2007. The general superintendence, direction and control of the affairs of every Institute (including NIT, Patna) are managed by the Board of Governors already constituted in terms of composition provided under Section 11 of the Act.

(c): At present, 28 NITs have regular Directors appointed. The additional charge of the post of Director in remaining 03 NITs (Srinagar, Uttarakhand and Andhra Pradesh) have been assigned to the regular Directors of another NIT on temporary basis till the time the regular Director is appointed as per provisions under the Act.

*_*_*_*_*